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Title: Secretary-General reported the messages from Rajya Sabha that Rajya Sabha agreed without any amendment to the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2011.

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21<sup>st</sup> December, 2011, agreed without any amendment to the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Amendment Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 12<sup>th</sup> December, 2011."
  
- (ii) 'I am directed to inform the Lok Sabha that the Academy of Scientific and Innovative Research Bill, 2011, which was passed by the Lok Sabha at its sitting held on the 5<sup>th</sup> September, 2011, has been passed by the Rajya Sabha at its sitting held on the 21<sup>st</sup> December, 2011, with the following amendments:-

#### **CLAUSE 9**

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1. That at page 7, *for* line 7, the following shall be substituted, namely:-

"(2) The Academy shall make"

2. That at page 7, line 11, *after* the word "citizens" the following shall be *inserted*, namely:-

"and any exemption from making such reservation under the proviso to clause (b) of section 4 of the Central Educational Institutions (Reservation in Admission) Act, 2006 shall not be applicable to this Academy."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Madam Speaker, I lay on the Table the Academy of Scientific and Innovative Research Bill, 2011, as returned by Rajya Sabha with amendment on the 21<sup>st</sup> December, 2011.

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